

Satara

In the High Court of Judicature, Bombay.

Friday, the 26 day of August 1864

SPECIAL APPEAL No. 385 of 1864.

Purushram Bulal Gud
-bole of the Satara District } Appellant,
(Original Plaintiff)

versus

Suntram bin Pawaji Jiv
-gur of the Satara District } Respondent,
(Original Defendant)

Rs. 30 - - -

The claim in the Original Suit was to ^{recover possession of a} piece of open ground which Suntram had held from Purushram at a yearly rent of Rs. 3-0-0 on an agreement dated 17th 1861.

In Appeal No. 254 of 186 3, the ^{Judge} of the District of Satara at Satara ^{conferred with} Moofful-Manu who ^{had thrown out the} claim.

A Special Appeal was preferred in the High Court on the grounds that ~~the~~ the decision of the District Judge is against Law in that,

1. The agreement and promissory note

note (Exhibits Nos 2 & 3) though unstamped
— are admissible in evidence ac-
— cording to the law of the place
— of contract; that (2) document
— No. 8 though more than 30 years
— old has been improperly condemned,
and that (3) evidence of reputed owner
— ship has been improperly rejected.

The documents recorded
as exhibits nos 2 & 3 in this suit purport
to have been executed on the 25 March
1849. & the 25 May 1849. & the Stamp
Law did not come into force in
Satara until the 1st December 1849.
His proclamation dated the 13th
Nov^r 1849. The D. J. was in error
in rejecting these documents as
inadmissible in evidence.

The decree of the D. J. is ^{therefore} reversed
& the case remanded in order
that the above mentioned
documents may be received
in evidence & that the D. J. may

Decide whether these documents
were executed by the Sept. of
may pass a new Decree on
the merits awarded by Court.

Wilmington Forbes

HPH

To be true

29/8/10
Translated

Issued a certificate on Her Majesty's
Treasury Bank of Bombay for the refund
of Rupees two being the value of stamps
used for special appeal in this case

Gyml
acting Registrar

~~ed~~
JPP



MEMORANDUM OF COSTS incurred in Special Appeal No. 385

of 186 4 against the decision of the Judge of the District of Satara and disposed of on the 26th Aug 1864 by remanding the same for retrial

IN THIS COURT.

BY THE APPELLANT—

Stamps for copies of Decree and Judgment	2	"	✓		
Stamp for Vukeelutnama	2	"	✓		
Batta for Process and Postage	1	2	✓		
Sectioner's Fee	1	12	✓		
Vukeel's Fee one-fourth	"	37	✓		
				7	17
				Rupees	7 17

BY THE RESPONDENT—

Stamp for Vukeelutnama	2	"	✓		
Vukeel's Fee one-fourth	"	37	✓		
				2	37
				Rupees	2 37



Y. M. S.
Sealer

Y. M. S.
Acting Registrar

The 26th day of August 1864.